

(145)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 709/93

Date of Order: 19.07.93

A.V.Koteswarlu

....Applicant

Vs.

1. The Supdt. of Post Offices, Nandyal
Division, Kurnool District.
2. The Director General, Department of
Posts, Sansad Marg, New Delhi-1.

....Respondents

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Counsel for the Applicant : Shri Krishna Devan

Counsel for the Respondents : Shri N.V.Raghava Reddy, Addl.CGSC

CORAM:

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THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

THE HON'BLE SHRI T.CHANDRASEKHAR REDDY : MEMBER (J)

(Order of the Divn. Bench passed by Hon'ble
Shri A.B.Gorthi, Member (A)).

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The applicant's prayer is for payment of Daily
Allowance and reimbursement of mess charges for the period
from 20-10-91 to 10-1-92 during which he underwent train-
ing in Postal Training Centre, Mysore. As a short point
is involved, we have heard Shri Krishna Devan, counsel for
the applicant and Shri N.V.Raghava Reddy, learned counsel
for the Respondents. Admit. Similar matters came-up
before the Tribunal in past and they were all disposed of by
allowing the applications. Accordingly this application

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is also disposed of by passing the following orders :-

(i) the applicant is entitled for reimbursement of mess charges during the period from 23-10-91 to 10-1-92;

(ii) the applicant is also entitled to 1/4th of full Daily Allowance in accordance with para-3 (2) of Govt. of India orders under S.R.

2. If any amount had already been paid to the applicant towards the mess charges or daily allowance the same will be deducted from the amounts payable to the applicant as per this order. The respondents are hereby directed to make the said payment within a period of three months from the date of communication of this order. No costs.

T.C.R. (T.CHANDRASEKHAR REDDY)
Member (J)

A.B.GORTHY
Member (A)

Dt. 19th July, 1993.
Dictated in Open Court.

Deputy Registrar (P) 27/8/93

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To

1. The Superintendent of Post Offices, Nandyal Division, Kurhool Dist.
2. The Director General, Department of Posts, Sansad Marg, New Delhi-1.
3. The copy to Mr. Krishna Devan, Advocate, CAT Hyd.
4. One copy to Mr. N.v.Raghava Reddy, Addl.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTY : MEMBER(AD)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated : 19-7-1993

ORDER/JUDGMENT:

M.A. /R.A. / C.A. No.

in

O.A. No. 709/93

T.A. No.

(w.p.)

Admitted and Interim directions
issued

Allowed

Disposed of with directions

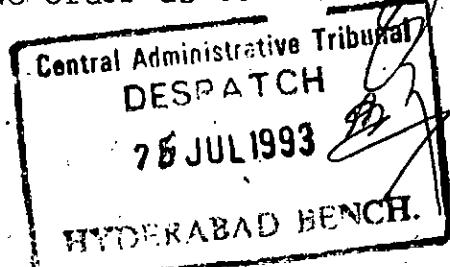
Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/ Ordered

No order as to costs.



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